

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

11. COMP.APPL/209(MB)2024
IN
C.P.(CAA)/178(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Shahbazker,S Diagnostics Pvt.

Section 230-232 of Companies Act, 2013

ORDER

1. Adv. Parth H. Zaveri for the Applicant present through physical mode.
CA-209/2024
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 seeking modification/ rectification of the order dated 07.03.2024 passed by this Bench.
3. Ld. Counsel for the Petitioner stated that the pronouncement date is inadvertently mentioned as *07.03.2023* instead of *07.03.2024*.
4. The Bench has perused the records and finds that the submission of the Applicant as correct. Accordingly, it passes following order rectifying the mistake and order dated 07.03.2024 as follows –
“The pronouncement date in the said order shall be read as ‘07.03.2024’ instead of ‘07.03.2023’. Rest of the order shall remain unaltered”.
5. In view of aforesaid, the present Application is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)